

There is no law binding the Judges to allow this or not to allow this. Therefore, it is better left to be decided between the Bench and the Bar.

श्री अटल बिहारी वाजपेयी : कोई यह नहीं चाहता कि सरकार अदालतों में हस्तक्षेप करे। लेकिन क्या सरकार इस सम्बन्ध में संसद् की राय से अदालतों को परिचित कराएगी कि संसद्, योअर लार्डशिप, योअर आनर, कहा जाए, इसको पसन्द नहीं करती है ?

SHRI H. R. GOKHALE : I am not aware that Parliament as such has passed any resolution on this. If and when this House expresses a positive opinion, I am sure Government will have to take note of it and take steps accordingly. At one time when the question arose the Chief Justice gave the view that there was no need for making any change in the present practice.....(Interruptions)

MR. SPEAKER : I think we should drop this now.

SHRI S. M. BANERJEE : We have got the same regard for the Judges. But suppose I want to translate the terms My Lord, Your Lordship, His Lordship, etc. in Hindi, what should I do ? मेरे आका, मेरे हुजूर ! (Interruptions) Sircar ? We address you as Mr. Speaker. In all fairness this should be discontinued.

MR. SPEAKER. Is it a speech or a question ?

SHRI S. M. BANERJEE : My question is whether our feelings will be conveyed to the Judges that in a democratic country where there is no title such as Sir, no knighthood.....

MR. SPEAKER : We leave to the Minister to do, as he thinks fit or to the good sense of the lawyers when they plead, because they are the people who are to address.

Reduction of water supply in Muzaffarpur on construction of Eastern Canal from Gandak Project

*943. SHRI N. K. SINHA : Will the Minister of IRRIGATION AND POWER be pleased to state : (a) Whether the construction of the Eastern Canal from the Gandak Project for supply of water to Nepal has resulted in the reduction of water supply

to the distributaries of the Gandak project's main canal passing through Muzaffarpur District (Bihar) during the months of December to June, contrary to the provisions of the Project Report ; and

(b) if so, the steps Government propose to take to mitigate the hardship thus caused to the farmers in the Muzaffarpur District ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI R. N. KURELL) : (a) The construction of the Nepal Eastern Canal has been taken up per agreement with the Government of Nepal. This will not decrease the water supply in Tirhut main canal system.

(b) Does not arise.

SHRI N. K. SINHA : How many cusecs of water per second pass through the Tirhut main canal and how many cusecs in Nepal East canal as per the original Gandak project report for the period December to June ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The original Gandak project report had been revised in 1969 and it was again subject to agreement between Nepal and India. It has undergone some changes. For the Rabi period, December to June there has not been any specific allotment ; all that was said was that anything between 20 to 30 per cent of the area will be irrigated. What is to be allowed to Nepal for the Rabi crop is subject to agreement between Nepal and India ; it is not definite.

SHRI N. K. SINHA : Has there been any revision in the original schedule of distribution of water between Nepal and India in 1969, as disclosed by the hon. Minister ?

DR. K. L. RAO : In the original agreement for the Eastern Nepal canal the amount of water provided for kharif crop was about 630 cusecs ; later on at the request of the Nepal Government consistent with the agreement we had agreed to 850 cusecs, about 200 cusecs more are allowed now.

SHRI N. K. SINHA : What alternative arrangements are proposed for the people in Bihar in lieu of additional water supply to Nepal ? It is a chronically drought area and the

hon. Minister must have some alternative arrangements in his mind.

DR. K. L. RAO : The amount of water allowed for Nepal, as I said, is about 200 cusecs more. 200 cusecs in 30,000 cusecs that will be allowed in the Indian canal is hardly anything, it does not have any impact.

SHRI BISHWANATH ROY : May I know whether the supply of water to Nepal has caused in any way insufficiency of water supply to the eastern and western canals ?

DR. K. L. RAO : I do not expect that. As I said just now, the amount of water that could be supplied in the kharif period in the eastern Gandak canal is 30,000 to 31,000 cusecs and that in the Nepal canal is 1,000 cusecs.

(Interruption)

MR. SPEAKER : Next question.

SHRI D. N. TIWARY : Sir, we are concerned very much with the Gandak canal. Only one supplementary has been put

MR. SPEAKER : There have been three of them already.

SHRI D. N. TIWARY : May I know, with all the changes in the alignment and the estimates of this Gandak project which was the best project in India, how long it will take for the Government to give water to the western canal, that is, from Uttar Pradesh to Bihar, and when is the work going to be completed ?

DR. K. L. RAO : The hon. Member has mentioned about the western canal. It is quite correct that the western canal is better ; I think it has a better chance of being utilised. But I am very sorry to say that in the Gandak canal, in spite of our calling it is the best project and so on, the utilisation on the eastern side is very bad, so far. But on the western side, I am sure it will be much better, in some of the districts in particular, I expect that the work on the Saran canal will be completed, except its link-up with the Uttar Pradesh side, UP portion. I expect this work to be done in two years.

MR. SPEAKER : Mr. Samar Guha will be called in the second round.

SHRI KRISHNA HALDER : He has authorised me to put the question.

MR. SPEAKER : When we come to the second round ; not earlier. That is the rule. If we finish the list, then in the second round, the hon. Members who have been authorised have a chance to ask the question. I hope we will finish one round. Next question.

ईंटों के मूल्य में वृद्धि

*945. श्री महा दीपक सिंह : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ईंट का मूल्य 30 रुपये प्रति हजार से बढ़कर 60 रुपये प्रति हजार हो गया है ; और

(ख) यदि हां, तो ईंटों के मूल्य को नियंत्रित करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

औद्योगिक विकास मंत्रालय में राज्य मंत्री श्री घनश्याम ओझा : (क) पिछले एक वर्ष में कुछ प्रकार की ईंटों पर एक २० से 10 २० हजार तक की वृद्धि हुई है ।

(ख) ईंटों के मूल्य पर नियंत्रण करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है ।

श्री महा दीपक सिंह : मैं मंत्री महोदय से यह जानना चाहता हूँ कि जो दस रुपये के हिसाब से कीमत बढ़ाई गई है वह किस किस की ईंट पर बढ़ाई गई है और क्या उसके साथ में कोयले की भी कीमत घटी बढ़ी है ?

SHRI GHANSHYAM OZA : This question relates to ordinary bricks ; not fire bricks. The question relates to the bricks which we use as building material, and the reply also relates to that. It is true that certain sectors are experiencing some difficulty about coal. We are looking into it and trying to see that it is solved.

श्री महा दीपक सिंह : मैं आप के माध्यम से यह जानना चाहूँगा कि कितनी मूल्यवृद्धि तक सरकार का नियंत्रण करने का विचार है ।